



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 55/2020**

This the 8<sup>th</sup> day of January, 2020

**Hon'ble Ms. Aradhana Johri, Member (A)**

Mahendra Jha,  
 Aged : 65½ years, Group 'C',  
 S/o. Shri Giridhari Jha,  
 R/o. Dell A 1204, HRC, ½ Vaibhav Khand,  
 Ghaziabad (U.P.), 201 014.  
 Retired as JEE (E), 11 KV (Planning) Division,  
 Electric Department, NDMC,  
 New Delhi – 110 001. ...Applicant

(By Advocate : Mr. Surinder Kumar Bhasin)

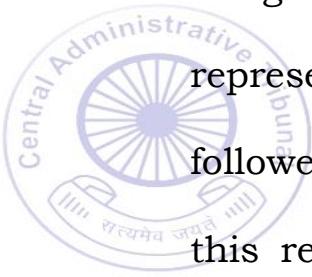
Versus

New Delhi Municipal Council, Through  
 Chairman, NDMC,  
 3<sup>rd</sup> Floor, Palika Kendra,  
 Sansad Marg,  
 New Delhi – 110 001. ...Respondent

(By Advocate : Ms. Sriparna Chatterjee)

**O R D E R (ORAL)**

The applicant retired as a Junior Engineer (Electrical) in the respondents' organisation-NDMC. As per the contention of the applicant, certain disciplinary proceedings were initiated at the time when he retired which were subsequently decided in his favour. The gratuity which has been withheld was paid to him on 10.06.2017 though, he had retired on 31.05.2014. He has claimed that interest payable on the delayed payment



of gratuity had not yet made. He had given a representation to the Secretary, NDMC on 24.07.2018, followed by reminders on 24.01.2019 and 26.08.2019 in this regard, but these representations have not yet been decided nor has any interest been paid to him till date.

2. The respondents are directed to decide the representation of the applicant dated 24.07.2018, as per rules and law, within a period of 6 weeks from the date of receipt of a certified copy of this order. The O.A is accordingly disposed of. No costs.

(Aradhana Johri)  
Member (A)

/Mbt/